

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO.134
ANSWERED ON 10TH FEBRUARY, 2022**

ROAD ACCIDENTS

***134. MS. RAMYA HARIDAS:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that certain National Highways (NHs) are more prone to road accidents;**
- (b) if so, the number of road accidents reported on NHs during each of the last three years, NH-wise;**
- (c) whether any study has been conducted to ascertain the reasons as to why certain NHs are more prone to road accidents and if so, the details thereof, and**
- (d) the steps taken to reduce the road accidents on those National Highways?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 134 ANSWERED ON 10.02.2022 ASKED BY MS. RAMYA HARIDAS REGARDING “ROAD ACCIDENTS”

(a) & (b) As per the data received from police department of all States/UTs, total number of Road Accidents on National Highways (including on Expressways) State wise in the country during the calendar years 2018 to 2020 is at Annexure A.

(c) Road Accidents occur due to multiple causes such as over speeding, drunken driving/consumption of alcohol, driving on wrong side/lane indiscipline, fault of the driver of motor vehicle, use of mobile phones during driving, mechanical defect/fault of the vehicle defect in road condition, weather condition and lack of knowledge on road signage and poor geometrics of roads, non- existing of VUPs, street lights, crash barrier etc which form black spots. These various factors can broadly be categorized into human error, road condition/environment/Engineering and vehicular condition that lead to accidents on roads

(d) Steps taken to reduce the road accidents on National Highways are detailed at Annexure-B

ANNEXURE-A

**ANNEXURE REFERRED IN STATEMENT PARTS (a) & (b) OF LOK SABHA
STARRED QUESTION NO. 134 FOR 10.02.2022 ASKED BY MS. RAMYA
HARIDAS "ROAD ACCIDENTS"**

Total Number of Road Accidents on National Highways*: 2018 to 2020

Sr No	States/UTs	Total Number of Road Accidents on National Highways during		
		2018	2019	2020
1	Andhra Pradesh	8122	7682	7167
2	Arunachal Pradesh	89	95	67
3	Assam	3963	3988	2963
4	Bihar	4016	4526	4101
5	Chhattisgarh	3995	3811	3463
6	Goa	1425	1244	787
7	Gujarat	3997	3511	3234
8	Haryana	4358	3442	3039
9	Himachal Pradesh	1455	1396	1045
10	Jammu & Kashmir	2118	2081	1512
11	Jharkhand	1616	2074	1772
12	Karnataka	13638	13363	11230
13	Kerala	9161	9459	6594
14	Madhya Pradesh	9967	10440	9866
15	Maharashtra	9355	8360	6501
16	Manipur	329	395	273
17	Meghalaya	118	325	128
18	Mizoram	23	21	25
19	Nagaland	244	235	309
20	Odisha	4207	4148	3673
21	Punjab	2821	2423	2032
22	Rajasthan	6726	6883	5764
23	Sikkim	64	59	37
24	Tamil Nadu	19583	17633	15269
25	Telangana	6487	7352	6820
26	Tripura	188	248	184
27	Uttarakhand	816	662	524
28	Uttar Pradesh	16198	16181	13695

29	West Bengal	4071	3537	3338
30	Andaman & Nicobar Islands	93	71	42
31	Chandigarh	46	36	15
32	Dadra & Nagar Haveli	0	0	0
33	Daman & Diu	0	0	
34	Delhi	783	857	460
35	Lakshadweep	0	0	0
36	Puducherry	771	653	567
	Total	140843	137191	116496

*** Includes expressways**

ANNEXURE REFERRED IN STATEMENT PARTS (d) OF LOK SABHA STARRED QUESTION NO. 134 FOR 10.02.2022 ASKED BY MS. RAMYA HARIDAS REGARDING “ROAD ACCIDENTS”

Based on Road accidents data collected by police department and compile by Transport Research Wing (TRW) of this Ministry. Ministry has defined Protocol for identification of Blackspot as per the circular no. RW/NH-15017/109/2015-P&M (RSCE) Dated 28.10.2015. As per this circular, Road Accident Black-spot is a stretch of National Highway of about 500 m in Length in which either 5 road accidents (in all three years put together involving [fatalities /grievous injuries) took place during the Last 3 calendar years or 10 fatalities (in all three years put together) took place during the Last 3 calendar years.

Further Ministry vide letter dated 9th September 2021 has written to Chief Secretaries of all the States, Principal Secretaries/Secretaries/ All engineers-In Chief and Chief Engineers of (Public Works Department) of all the States, Director General (Border Roads), Chairman (NHAI), Managing Director (NHIDCL), All CE-ROs/SE-ROs and ELOs of the Ministry and all Project Directors of Ministry to take advance action for removal of accident spots on National highways as per police reports without waiting for converting them into black spots after accidents/fatalities.

The Ministry of Road Transport & Highways has notified “Member of Parliaments’ Road Safety Committee” in each district of the country to promote awareness amongst road users under the chairmanship of Hon’ble Member of Parliament (Lok Sabha) from the district.

Hon’ble Supreme Court vide the judgment dated 22/4/2014 passed in WP (C) No. 295/2012 titled as “S. Rajaseekaran v. Union of India & Ors.” had constituted a committee under the Chairmanship of Hon’ble (Retd.) Mr. Justice K.S. Radhakrishnan, Judge, Supreme Court of India w.e.f. 15.05.2014 to undertake the process of monitoring on behalf of this Hon’ble Court.

Further vide the order dated 14.01.2020 passed in the above mentioned matter the Hon’ble (Retd.) Mr. Justice K.S. Radhakrishnan, Chairman,

and Mr. S. Sunder, member were relieved from the committee due to reasons mentioned in the order and new chairman Hon'ble (Retd.) Mr. Justice Abhay Manohar Sapre was appointed along with Mr. Sanjay Mitra as member. The Committee has issued suitable directions to all States for compliance from time to time and further that a road safety audit is underway and reports are expected shortly. The Audit of road safety has been set up for monitoring the compliance as per the direction of this Hon'ble Court's Committee on Road Safety.

Ministry of Road Transport & Highways has notified constitution of the National Road Safety Board, along with Rules thereof, on 3rd September, 2021. The Board shall be responsible for promoting road safety, innovation and adoption of new technology and for regulating traffic and motor vehicles.

Further, the Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Ministry as detailed below:-

i. Education:

- a. The Ministry implements a scheme for undertaking publicity measures and awareness campaigns on road safety to create awareness among road users through the electronic media, print media, NGOs etc.**
- b. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.**
- c. A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE).**

ii. Engineering (both of Roads and vehicles)

• Road engineering:

- a. High priority to identification and rectification of black spots (accident prone spots) on national highways.**
- b. Road safety has been made an integral part of road design at planning stage.**

- c. Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots.**
- d. Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.**
- e. This Ministry and IRC has issued various Codes and Guidelines, time to time, to implement various road safety measures so as to minimize accidents on National Highways. Also, Supreme Court Committee on Road Safety, during various meetings, has issued direction to various State Governments for implementation of Road Safety measures including Engineering measures.**
- f. Ministry has already issued instructions vide circular no. RW/NH-29011/11/2015-P&M(RSCE) dated 4th July, 2018 to carry out Road Safety Audit at the Design stage on all road projects. It is further, advised that Road Safety Audit of all the National Highways may be carried out and follow up action may also be taken up for implementation of the Road Safety Audit recommendations appropriately.**
- g. All the executing agencies are requested to ensure safety provisions for highways during construction. Necessary action is to be taken to ensure provision of road signages, construction of diversion roads and other requisite provisions as per NH standard 1 guidelines. IRC has already issued IRC:SP:55-2014 regarding Guidelines on Traffic Management in work zones. Safety of road users is to be ensured to avoid any unwanted incident where construction works are going on.**
- Vehicle engineering:**
 - a. Safety standards for automobiles have been improved in respect of Airbags, Anti-Breaking System (ABS), Tyres, Crash test, Whole Vehicle Safety Conformity of Production (WVSCoP).**
 - b. Ministry has notified fitment of Speed Limiting devices on all transport vehicles.**
 - c. Scheme for setting up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.**

iii. Enforcement

- a. The recently passed motor vehicles (Amendment) Act, 2019 provides for strict enforcement through use of technology and further provides for strict penalties for ensuring strict compliance and enhancing deterrence for violation of traffic rules.**
- b. Issue of Guidelines for protection of Good Samaritans and draft rules as per MV (Amendment) Act, 2019 has been published.**

iv. Emergency care:

- a. The Motor Vehicles (Amendment) Act, 2019 provides for a scheme for the cashless treatment of victims of the accident during the golden hour.**
- b. The National Highways Authority of India has made provisions for ambulances at all toll plazas on the completed corridor of National Highways.**
- c. Further, 297 ambulances have been upgraded to Basic Life Support as per AIS-125.**
